

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 18<sup>th</sup> APRIL, 2024, 10:30 A.M.**

**IA (IBC)/77/GB/2024  
In CP (IB)/24/GB/2023**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

<b>IN THE MATTER OF</b>	North Eastern Development Finance Corporation Ltd. (NEDFi) Vs Ayursundra Hospital (Guwahati) Pvt. Ltd. 2. Sandeep Khaitan, RP
<b>UNDER SECTION</b>	U/s 7 of IBC, 2016.

For Petitioner (s) : Mr. Subrata Dutta, Adv --- [IA (IBC)/77/GB/2024]

For Respondent (s) :

**ORDER**

**IA (IBC)/77/GB/2024**

This application is filed under Rule 154 of the NCLT Rules 2016 seeking rectification of certain typographical errors that were crept in the order dated 12.03.2024 passed in CP (IB)/24/GB/2023. After hearing the counsel appearing for the applicant and upon pursuing the relevant order, this Bench is of the opinion that the said typographical order needs to be rectified. Accordingly, the above **IA is allowed** and Order dated 12.03.2024 passed in CP (IB)/24/GB/2023 is rectified as under –

- i. In para 8 of the Order at Page No. 5 , “**Section 9**” shall stand replaced with “**Section 7.**”
- ii. In paras 8.1 and 8.2 at Page No. 5 , “**Operational Creditor**” shall stand replaced with “**Financial Creditor.**”

Rest of the Order shall remain unchanged.

Sd/-  
**Satya Ranjan Prasad**  
Member (Technical)

Sd/-  
**H.V. Subba Rao**  
Member (Judicial)